



भारतीय बीमा विनियामक और विकास प्राधिकरण  
INSURANCE REGULATORY AND  
DEVELOPMENT AUTHORITY OF INDIA

Circular

IRDA/F&A/CIR/2019-20/481

March 23, 2020

To,

CMDs/CEOs

All Insurers / Reinsurer

Sub: Companies (Meeting of Board and its Powers) Amendment Rules, 2020

Attention is drawn to the notification dated 19.03.2020 issued by MCA notifying the above said Amendment Rules

2. As indicated in para 2 of the said notification, "for the period beginning from the commencement of the Companies (Meeting of Board and its Powers) Amendment Rules, 2020 and ending on the 30<sup>th</sup> June, 2020, the meetings on matters referred in sub-rule (1) may be held through video conferring or other audio visual means in accordance with rule 3."

All insurers may note the above amendment.

  
(Dr. Mamta Suri)

Chief General Manager-F&A